

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 203  
IB-469/ND/2020**

**IN THE MATTER OF:**

**M/s. Fontal Flexipack Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Aditya Samraj Natural Foods Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 09.04.2021  
(Virtual Hearing/Physical Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Ms. Vidhushi Shishodia, Proxy  
Counsel.**

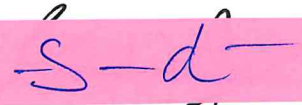
**For the Respondent/Corporate-debtor :**

**ORDER**

Heard the submissions made by the proxy counsel for the operational creditor. Proxy counsel for the operational creditor has submitted that the main counsel had first doze of vaccination today. Therefore, he is not able to attend the Tribunal and prayed for grant of two weeks' time. Time prayed for is granted. No one has appeared on behalf of the corporate debtor at the time of hearing of the matter. Post the matter to **6th May, 2021**.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Annu)